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ASSENT TO BILLS

SECRETARY: Sir, I lay on the following twenty-six passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on T2 March, 1980:-

- 1. The Appropriation (Railways) Vote on Account Bill, 1980. 2. The Appropriation (Railways)
- No. 2 Bill, 1980. 3. The appropriation (Vote on Account) Bill 1980.
- 4. The Appropriation (No. Bill, 1980.
- 5. The Finance Bill 1980.
- 1980. 7. The Assam Appropriation (Vote

18. The Union Duties of Excise

(Electricity) Distribution Bill,

- on Account) Bill, 1980. 3. The Assam Appropriation Bill, 1980.
- 3. The Madhya Pradesh Appropriation (Vote on Account) Bill 1980.
- 10. The Madhya Pradesh Appropriation Bill 1980.
- 11. The Orissa Appropriation (Vote on Account) Bill, 1980,
- 12. The Orissa Appropriation Bill,
- 1980. 13. The Bihar Appropriation (Vote
- on Account) Bill 1980. 14. The Bihar Appropriation Bill, 1980.
- 15. The Gujarat Appropriation (Vote on Account) Bill 1980. 16. The Gujarat
- Appropriation Bill, 1980.
- 17. The Maharashtra Appropriation (Vote on Account) Bill,
- Es. The Maharashtra Appropriation Bill, 1980.

- 19. The Punjab Appropriation (Vote on Account) Bill, 1980. 20 The Punjab Appropriation Bill,
- 21. The Rajasthan Appropriation
- (Vote on Account) Bill 1980. Rajasthan Appropriation
- Bill 1980. Tamil Nadu Appropria-23. The tion (Vote on Account) Bill,
- 24. The Tamil Nadu Appropria-
- tion Bill, 1980. 25 The Uttar Pradesh Appropriation (Vote on Account) Bill,
- 26. The Uttar Pradesh Appropriation Bill, 1980.
- copies duly authenticated by the Secretary-General of Rajya Sabha of the following two Bills, passed by the Houses of Parliament and assented to since a report was last made to the House on 12 March, 1980:-

2. Sir I also lay on the Table

- 1. The Constitution (Forty-fifth Amendment) Bill 1980.
- 2. The Requisitioning and Acquisition of immovable Property (Amendment) Bill 1980.

12.12 hrs.

RE. QUESTION OF PRIVILEGE

SHRI EDUARDO FALEIRO (Mormugao): During the last session I had given notice of privilege motion. This is pending for more than two months or so. Will you kindly let us know what has happened to it?

MR. SPEAKER: It is under consideration. We will let you know.

SHRI EDUARDO FALEIRO: When will you let us know?

MR. SPEAKER: Very shortly,